

ITEM NO.37

COURT NO.12

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No.1775/2023

(Arising out of impugned final judgment and order dated 26-10-2022 in CRLREV No. 618/2018 passed by the High Court of Orissa at Cuttack)

ASOK @ ASHOK MOHANTY

Petitioner(s)

VERSUS

REPUBLIC OF INDIA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.26620/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.26621/2023-EXEMPTION FROM FILING O.T.)

Date : 13-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Basant R., Sr. adv.
Mr. Gaurav Khanna, AOR
Ms. Natasha Sahrawat, Adv.
Ms. Deepali Bhemot, adv

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Since it is pointed out that the proceedings before the trial court had been stayed qua the petitioner herein when the matter was pending before the High Court, we deem it appropriate to stay the further proceedings against the petitioner only, in the said proceedings.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR